

Unauthorised construction in ASI protected documents

2051. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that Delhi Police have registered only 19 FIRs as against more than 300 complaints lodged by the Archaeological Survey of India (ASI) in connection with the unauthorized constructions in ASI protected monuments;

(b) if so, whether these FIR were registered since the amendments came into force in March 2010 prohibiting any new construction in the prohibited areas (0-100 metres) of Centrally Protected Monuments;

(c) whether officials of ASI are following up these cases with the local police/courts to bring the guilty to book and get the site cleared; and

(d) how many such complaints have been lodged with the Delhi Police since these amendments were enforced?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) and (b) 20 FIRs have been lodged by the Delhi Police so far against 1202 complaints lodged with the Delhi police in connection with the unauthorized construction undertaken within the prohibited/regulated areas of the protected monuments of the Archaeological Survey of India.

Yes, Sir. These 20 FIRs were registered since the amendments came into force.

(c) Officials of ASI are following each case as per the provision of Act and police authorities are being approached for taking action against unauthorized construction.

(d) 1202 complaints have lodged with the Delhi Police since the amendment of the Act.

Grant for setting up chairs of studies in IGNOU

2052. SHRI MOHAMMED ADEEB: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Ministry has allotted an initial grant of Rs. 4 crore for setting up chairs of studies in IGNOU in 2008;

- (b) whether these chairs have been set up;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) Yes Sir. In March 2008 this Ministry had released a corpus grant of Rs. 2 crores for establishing the Bahadur Shah Zafar Chair in IGNOU. Thereafter, in September, 2010 this Ministry had released a corpus grant of Rs. 4 crores to IGNOU for establishing the Chairs on General Shah Nawaz, INA and Shaheed Kartar Singh Sarabha (Rs. 2 crores for each Chair.)

(b) Yes, Sir.

(c) The Board of Management of IGNOU had established the Bahadur Shah Zafar Chair in April 2008. Thereafter, it established the Chairs on General Shah Nawaz, INA and Shaheed Kartar Singh Sarabha in November, 2010.

(d) Not applicable.

Protected monuments in Rajasthan

†2053. SHRI ASHK ALI TAK: Will the Minister of CULTURE be pleased to state:

(a) the details of forts, mansions and sites declared as protected monuments in the State of Rajasthan

(b) the details of amount provided to the State Government by Central Government for their maintenance during the last two years and the amount utilized out of it; and

(c) the details of number of new monuments and sites proposed to be declared as protected monument by Government?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) Details of forts, mansions and sites declared as centrally protected monuments in the State of Rajasthan are given in statement (*See below*).

(b) No amount has been provided to the State Government by the Central Government during the last two years for maintenance of these monuments

† Original notice of the question was received in Hindi.